

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No.221/2000 in
O.A. NO.1325/1998

New Delhi this the 20th day of July, 2000. (13)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Union of India & Ors.Applicants
(Respondents in the OA)

(By Shri K.K. Patel, Advocate)

-Versus-

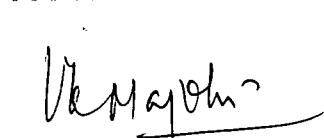
Shri Chandu Lal & Ors. ... Respondents
(Applicants in the OA)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

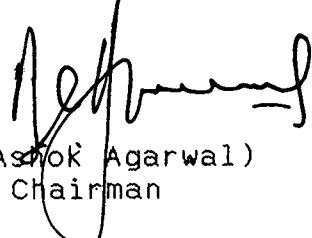
Present Review Application seeks review of an order passed by us on 1.5.2000 in OA No.1325/1998. Aforesaid order has been passed by following an earlier decision of the Tribunal. No review can be sought merely because a contrary view taken by a coordinate Bench is brought to our notice. The difference has already been referred to a Larger Bench. This however, will not justify entertainment of Review Applications. Even if the Larger Bench were to take a contrary view than the one taken by us in the order under review, the same will not justify

reopening of cases which have been decided following a ~~Order of Larger Bench will have prospective binding force for particular view.~~ Present Review Application in the cases decided in these circumstances, we are afraid, cannot be entertained. The same is accordingly dismissed. No order as to costs.



(V.K. Majotra)
Member (A)

sns



(Ashok Agarwal)
Chairman